

‘FORM	ITR-A	<p>INDIAN INCOME TAX RETURN</p> <p>[For successor entities to furnish return of income under section 170A consequent to business reorganisation] <i>(Refer instructions for eligibility)</i> <i>(Please see rule 12AD of the Income-tax Rules, 1962)</i></p>
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PART A GENERAL INFORMATION – 170A													
(A1): Give details of the successor entity filing the return of income:													
(A1a) PAN of successor entity filing the return										(A1b) Name of successor entity	(A1c) Corporate Identity Number (CIN) issued by MCA	(A1d) Date of incorporation (DD/MM/YYYY)	(A1e) Date of commencement of business (DD/MM/YYYY)
(A2): Give details of the other successor entities in the scheme of arrangement/business reorganisation:													

